

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).4356/2011

(From the judgement and order dated 13/08/2010 in CA No.8/2009 of The HIGH COURT OF BOMBAY)

M/S THAKKER SHIPPING P.LTD.

Petitioner(s)

VERSUS

COMMR.OF CUSTOMS(GENERAL)

Respondent(s)

(With appln(s) for c/delay in filing counter affidavit,permission to file rejoinder affidavit and with prayer for interim relief and office report)
[FOR FINAL DISPOSAL]

Date: 12/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s)

Mr. Rony O. John, Adv.
Ms. Surti Sabharwal, Adv. for
Mr. Praveen Kumar,Adv.

For Respondent(s)

Mr. R.P. Bhatt, Sr. Adv.
Mr. K. Swami, Adv.
Mr. Vikas Bansal, Adv. for
Mr. B. Krishna Prasad,Adv.

UPON hearing counsel the Court made the following
O R D E R

Arguments heard.
Judgment reserved.

|(Pardeep Kumar)
|Court Master

|(Renu Diwan)
|Court Master

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